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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


C.P. (I.B) No. 24/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Uppal- Chadha Hi-Tech Developers Pvt Ltd
V/s.
Orient Tradelink Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dr. U.K. Chaudhary	Sr. Advocate	Petitioner	} 
2.	Mr. Gaurav Rana	Advocate	Petitioner	

ORDER

Learned Senior Advocate Mr. U K Chaudhary with Learned Advocate Mr. Gaurav Rana i/b UKCA & Partner present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.

Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 09.02.2018 for objection of Respondent, if any, and for hearing before admission.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 17th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**